

FORM NO. 6

[See rule 28]

Audit Report for claiming deduction for certain preliminary expenses under section 44 or expenditure for prospecting certain minerals under section 51

I having Permanent Account Number have examined the Balance Sheet of(name of assessee) as on and the Profit and Loss Account for the year ended on which are in agreement with the books of account maintained at the head office at (address of head office) and branches at (address of branches)

I have obtained all the information and explanations which to the best of *my/our knowledge and belief were necessary for the purposes of the audit.

In my opinion, proper books of account have been kept by the head office and the branches of the abovenamed assessee visited by me so far as appears from my examination of the books, and proper returns adequate for the purposes of audit have been received from branches not visited by me, subject to the comments given below :-

.....
.....

In my opinion and to the best of my information and according to explanations given to me, the said accounts give a true and fair view:-

- (i) in the case of the Balance Sheet, of the state of the abovenamed assessee's affairs as on
- (ii) in the case of the Profit and Loss Account(s), of the profit or loss of his accounting year ending on

The statement of particulars required for the purposes of the deduction under section *44/51 is annexed and in my opinion and to the best of my information and according to explanations given to me, these are true and correct.

Place
Date

Signature

Name of the Accountant:

Member Registration Number:

Permanent Account Number:

Unique Document Identification Number (UDIN), if any:

Name of the proprietorship/ firm:

Firm Registration Number:

Notes:

- 1. The report has to be given by an accountant as referred to in section 515(3)(b).
- 2. Where any of the matters stated in this Report is answered in the negative or with a qualification, the Report shall state the reasons for the same.
- 3. * delete whichever is not applicable.

ANNEXURE

SECTION A

Statement of particulars required for the purposes of deduction under section 44

Part A: Particulars of the assessee	
1.	Name of the assessee <i>(refer Note 1)</i>

2.	Address	<i>(refer Note 2)</i>	
3.	Permanent Account Number		
4.	Residential Status	<i>(refer Note 3)</i>	
5.	Email id		
6.	Contact number	Country Code	<i>Number</i>
7.	Tax year (for which deduction is claimed)		

Part B: Particulars of the business and deduction		
1.	Date of commencement of business	<i>(dd/mm/yyyy)</i>
2.	The deduction is claimed with reference to the expenditure incurred in connection with <i>(select one)</i>	<ul style="list-style-type: none"> • extension of the industrial undertaking • setting up of a new industrial unit
3.	Date on which the extension was completed or new industrial unit commenced production or operation	<i>(dd/mm/yyyy)</i>
4.	Qualifying amount of expenditure: <i>(refer Note 4)</i>	
	(a) Expenditure in connection with-	
	(i) preparation of feasibility report	
	(ii) preparation of project report	
	(iii) conducting market survey or any other survey necessary for the business	
	(iv) engineering services relating to the business assessee	
	(b) Legal charges for drafting any agreement between the assessee and any other person for any purpose relating to the setting up or conduct of the business	
	(c) Total of 4(a) and 4(b)	
	(d) Whether Form No. 5 has been filed as per the provisions of rule 27?	<i>(Yes/No)</i>
5.	(a) Cost of the project, i.e., actual cost of <i>(refer Note 5)</i>	
	(i) land and buildings (including expenditure on development)	
	(ii) lease holds	
	(iii) plant and machinery	
	(iv) furniture and fittings	
	(v) railway sidings	
	(b) Total of 5(a)(i) to (v)	
	(c) 5% of 5(b) above	
6.	Deduction eligible under section 44	

Place
Date

Signature

Name of the Accountant:
Member Registration Number:

Permanent Account Number:
 Unique Document Identification Number (UDIN), if any:
 Name of the proprietorship/ firm:
 Firm Registration Number:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/Block/Sector, iv. Pin/ZIP Code, vi. Area/locality, vii. District, viii. State.
3. Fill residential status as (i) Resident (ii) Non-resident (iii) Resident but Not Ordinarily Resident
4. Where the qualifying expenditure was incurred during more than one year, year-wise details of the expenditure should be given.
5. (a) In a case where the claim relates to preliminary expenses incurred before the commencement of business, the actual cost of the specified assets which are shown in the books of the assessee as on the last day of the tax year in which the business was commenced should be given.
 (b) In a case where the expenses were incurred in connection with the extension of the undertaking or the setting up of a new unit, the actual cost of the specified assets which are shown in the books of account as on the last day of the tax year in which the extension of the undertaking was completed or the new unit commenced production or operation (in so far as such assets have been acquired or developed in connection with the extension of the under taking or the setting up of the new unit) should be given.
6. Amounts to be filled in ₹ unless otherwise provided.

SECTION B:

Statement of particulars required for the purposes of deduction under section 51

Part A: Particulars of the assessee			
1.	Name	<i>(refer Note 1)</i>	
2.	Address	<i>(refer Note 2)</i>	
3.	Permanent Account Number		
4.	Residential Status	<i>(refer Note 3)</i>	
5.	Email id		
6.	Contact number	Country Code	<i>Number</i>
7.	Tax year (for which deduction is claimed)		

Part B: Particulars of the business and deduction			
1.	Name(s) of mineral(s) or group(s) of associated minerals in respect of which operation relating to prospecting or development were undertaken	<i>(drop down)</i>	

2.	Tax Year of commercial production		
3.	Qualifying amount of expenditure (<i>refer Note 4</i>):		
	Tax year in which expenditure was incurred	Date of audit of accounts for the tax year	Amount of expenditure
	(A)	(B)	(C)

Place
Date

Signature

Name of the Accountant:

Member Registration Number:

Permanent Account Number:

Unique Document Identification Number (UDIN), if any:

Name of the proprietorship/ firm:

Firm Registration Number:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/Block/Sector, iv. Pin/ZIP Code, vi. Area/locality, vii. District, viii. State.
3. Fill residential status as (i) Resident (ii) Non-resident (iii) Resident but Not Ordinarily Resident
4. Qualifying expenditure shall be computed after reducing/excluding amounts as per Section 51(3) and 51(4).
5. Amounts to be filled in ₹ unless otherwise provided.